

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 377 of 2012
[Misc. Application No. E/ORS/10146/2020]

[Arising out of Order-in-Appeal No OIA-42-43/2012-AHD-III-/KANPAZHAKAN/COMMR-A-/AHD dated 21.02.2012 passed by Commissioner (Appeal) of Central Excise & ST, Ahmedabad]

Pukhraj Shah

.... Appellant

Managing Director, DPS Bearing Pvt. Limited Plot No.
101, Bileshwarpura, Chhatral, Kalol,
MEHSANA, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Ahmedabad

.... Respondent

Custom House... 2nd Floor, Opp. Old Gujarat High
Court, Navrangpura, Ahmedabad, Gujarat-380009

APPEARANCE :

None for the Appellant

Shri Sanjiv Kinker, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/10596 / 2020

DATE OF HEARING/ DECISION : 27.02.2020

RAMESH NAIR :

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn. Misc. application (Ors) also disposed of.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**